

**0212**  
**2024**  
MONDAY

**IN THE HIGH COURT AT CALCUTTA**  
**CONSTITUTIONAL WRIT JURISDICTION**  
**APPELLATE SIDE**  
(ASSIGNED)

Court : 08  
Item : DL-01-02  
Matter : PIL  
Status : OP  
Bench ID : 265726  
Transcriber : NANDY

**WPA (P) 477 OF 2024**  
(SANJUKTA SAMANTA Vs. UNION OF INDIA & ORS.)  
&  
**WPA (P) 478 OF 2024**  
(KAUSTAV BAGCHI Vs. UNION OF INDIA & ORS.)

**MS. SANJUKTA SAMANTA, Petitioner-in-Person**  
**MR. ARKADEB NAG, ADVOCATE**

.....for the Petitioner (in WPA (P) 477 of 2024)

**MR. BILLWADAL BHATTACHARYYA, SR. ADVOCATE**  
**MR. TARUNJYOTI TEWARI, ADVOCATE**  
**MR. MANABENDRA BANDOPADHYAY, ADVOCATE**

.....for the Petitioner (in WPA (P) 478 of 2024)

**MR. KISHORE DATTA, LD. ADVOCATE GENERAL**  
**MR. SWAPAN BANERJEE, ADVOCATE**  
**MS. SUMITA SHAW, ADVOCATE**  
**MR. TIRUPATI MUKHERJEE, ADVOCATE**  
**MR. SOUMEN CHATTERJEE, ADVOCATE**

.....for the State

**MR. ASOK KUMAR CHAKARABARTI, LD. ASG**  
**MR. KUMAR JYOTI TEWARI, SR. ADVOCATE**  
**MR. PROLOY BHATTACHARYA, ADVOCATE**

.....for the UOI

1. Reference may be made to the order dated 29.11.2024 wherein this Court directed the District Magistrate, Murshidabad and the Deputy Inspector General (DIG) of Border Security Force (BSF), State Headquarter, Berhampur, Roshanbagh, Murshidabad to jointly visit the places as mentioned in the supplementary affidavit or any other places, if they so feel, and submit a report on the next date of listing.
2. Today when this matter is taken up, the compliance reports have been filed by the District Magistrate, Murshidabad as well as by the Deputy Inspector General, BSF, Berhampore, Roshanbag.
3. After going through the said reports, this Court finds that on account of the incidents that allegedly took

place in Beldanga in the district of Murshidabad and adjoining areas, there were some damages caused to some properties as well as vehicles. The report of the District Magistrate further indicates that steps have been taken to repair the broken window panes with the assistance of the public and the Government. The allegations of causing damage to the idols could not be substantiated. The report of the District Magistrate, Murshidabad indicates that internet services were restored on 23.11.2024 at 08.00 A.M., and Schools and Educational Institutions and business and markets have returned to normalcy in and around Beldanga. There are Police pickets in Madda and Begunbari Gram Panchayat and Beldanga Municipality and the situation is normal in those places.

4. The report of the DIG, BSF indicates that the affected areas are just about 40 kilometers away from the Indo-Bangladesh International Border and considering the sensitivity of the situation and security of the bordering population as well as the chances of escaping of criminals across the border and likelihood and its adverse effects/ repercussions in the nearby bordering villages, 03 parties of BSF personnel were stationed in the nearby areas outside Beldanga to maintain surveillance in the area as well as to restore peace in the affected areas and to take prompt and appropriate steps to contain the situation, whenever asked by the State administration.
5. After going through the aforesaid reports, this Court finds that the situation is now under control.
6. The learned Advocate General submits that the State shall take adequate steps to ensure that no breach of

peace shall take place and shall also take steps to prevent recurrence of similar incidents in future. He also submits that the proceedings initiated against several persons shall also be taken to its logical end as expeditiously as possible. Such submission is placed on record.

7. Considering the fact that both the reports have indicated that the situation is now under control and normalcy has been restored, this Court feels that the State should be given an opportunity to deal with the allegations contained in the writ-petition styled as Public Interest Litigation as well as the supplementary affidavit filed in connection thereto.
8. Let a composite affidavit-in-opposition be filed within a week after reopening of this Court following Christmas Vacation for the year 2024. Reply thereto, if any, be filed within two weeks thereafter.
9. Parties will be at liberty to mention the matter for inclusion in the list after the period fixed for exchange of affidavits is over.
10. All the points available to the parties are kept open.
11. We appreciate the endeavour taken by the District Magistrate, Murshidabad as well the Deputy Inspector General, Border Security Force, State Headquarter, Berhampore, Roshanbag, for assessing the situation at the locale.

**(HARISH TANDON, J.)**

**(HIRANMAY BHATTACHARYYA, J)**

